

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 1280 of 2021

Md. Tanveer Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK
(Through Video Conferencing)

For the Petitioner : Mr. Ajay Kumar Pathak, Advocate
For the Respondent-State : AC to SC-IV

4 / 08.09.2021 Two weeks' time, as prayed for, is allowed to the learned counsel for the petitioner to remove the defect, as pointed out by the office.

(Dr. S. N. Pathak, J.)

R.Kr.